

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION No. 3043
ANSWERED ON 11.03.2026

MINING SURVEILLANCE SYSTEM (MSS)

3043. SHRI BAPI HALDAR:

Will the Minister of MINES be pleased to state:

- (a) the number of alerts issued by Mining Surveillance System (MSS) of suspected illegal mining of major and minor minerals in the Country, State/UT-wise;
- (b) the number of cases in which action was taken;
- (c) the number of cases where illegal mining was detected; and
- (d) the details of the action taken on illegal mining along with the reasons for non-action on the alerts issued?

ANSWER

THE MINISTER OF STATE FOR COAL AND MINES
(SHRI SATISH CHANDRA DUBEY)

(a) to (d): The State/UT-wise number of triggers issued by Mining Surveillance System (MSS) along with verification thereon and the number of cases of illegal mining detected are furnished below:

(As on 30.01.2026)

States	Generated Triggers	Verified Triggers	Unauthorized Mining Confirmed
Aasam	2	0	0
Andhra Pradesh	100	83	9
Bihar	2	0	0
Chhattisgarh	84	11	1
Goa	74	72	29
Gujarat	148	102	23
Haryana	4	2	0
Himachal Pradesh	21	11	0
Jammu & Kashmir	26	22	1
Jharkhand	48	5	0
Karnataka	79	79	3
Kerala	5	3	3
Madhya Pradesh	143	105	9
Maharastra	38	15	3
Meghalaya	56	1	0
Odisha	42	26	0

Rajasthan	105	73	3
Tamilnadu	87	46	12
Telangana	14	13	0
Uttar Pradesh	10	0	0
Total	1088	669	96

As per Section 23C of the MMDR Act, 1957, State Governments have been empowered to frame rules for prevention of illegal mining, transportation and storage of minerals (both major minerals and minor minerals) and for purposes connected therewith. Therefore, matters relating to prevention and control of illegal mining including extraction and transportation of minerals come under the administrative jurisdiction of the concerned State Government.
